

1.

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH**

**REPORT ON LIST OF STAKEHOLDERS BY LIQUIDATOR UNDER  
THE INSOLVENCY AND BANKRUPTCY CODE 2016**  
(Under Regulations 31 of Insolvency and Bankruptcy Board of India  
(Liquidation Process) Regulations, 2016)

**Before the Company Law Board Tribunal  
Kolkata Bench**

**C.P. (IB) No. 909/KB/2018**

**In the matter of:**

**Axis Bank Limited**

**Vs.**

**Maximum Agency Private Limited**

**Subject: Report on List of Stakeholders** under Regulations 31 of  
Insolvency and Bankruptcy Board of India (Liquidation Process)  
Regulations, 2016 by **Hrisikesh Dasgupta, Liquidator** under the  
Insolvency and Bankruptcy Code, 2016.

By:

**Hrisikesh Dasgupta**  
Insolvency Professional  
AV Insolvency Professionals Pvt. Ltd.  
Bajarang Kunj, Room No. 412 & 413  
2B Grant Lane, 4<sup>th</sup> Floor  
Kolkata - 700012



**Before the National Company Law Tribunal**

**Kolkata Bench**

C.P. (IB) No. 909/KB/2018

In the matter of:

Axis Bank Limited



Financial Creditor/Applicants

Vs.

Maximum Agency Private Limited Corporate Debtor

**Report on list of Stakeholders** under Regulations 31 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 by Hrisikesh Dasgupta, Liquidator under the Insolvency and Bankruptcy Code, 2016.

On the application for Corporate Insolvency Resolution Process filed by Axis Bank Limited under section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of Insolvency and Bankruptcy Board of India (Application to Adjudicating Authority) Rules, 2016 was admitted by the Kolkata Bench vide order dated



  


3.

02.08.2019 wherein, Hrisikesh Dasgupta, the undersigned, was appointed as Interim Resolution Professional and was directed to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Code, 2016. Hon'ble Bench has approved the appointment of IRP as RP vide its order dated 03.09.2019. The CD was ordered to be liquidated by an order passed by Hon'ble bench on 31.01.2020 and Hrisikesh Dasgupta, the undersigned, was appointed as Liquidator in the matter. The liquidator hereby submits the Report on List of Stakeholders of the CD for information and records.

### **1. Amounts of claim admitted**

The Liquidator hereby submits that he had received 2 claims in response to the Public Announcement published on 01.08.2019 in Financial Express and Ajkal inviting stakeholders submit their claims. All the claims were verified and claims aggregating to Rs. 5.67 crore were admitted by the Liquidator. Complete list of claims received and admitted is as hereunder.

4.

Category wise details of stakeholders are given hereunder:

**A. Secured Creditors**

Sl. No.	Details of Creditors	Amount (Rs.)	Extent of security	Whether admitted in part or whole
1.	Axis Bank Ltd.	19,74,59,095.91	Fully secured	Admitted in whole
	<b>Total</b>	<b>19,74,59,095.91</b>		

**B. Workmen**

Sl. No.	Details of Creditors	Amount claimed (Rs.)	Claim admitted
	No claim received		

**C. Other Financial Creditors**

Sl. No.	Details of Creditors	Amount claimed (Rs.)	Claim admitted
	No claim received		


**D. Employees**

Sl. No.	Details of Creditors	Amount claimed (Rs.)	Claim admitted
No claim received			

**E. Government dues**

Sl. No.	Details of Creditors	Amount claimed (Rs.)	Claim admitted
No claim received			

**F. Other dues**

Sl. No.	Details of Creditors	Amount claimed (Rs.)	Claim admitted
1.	Kolkata Municipal Corporation, Road, Kolkata-700013	7,78,09,314.00	7,78,09,314.00
	<b>Total</b>	<b>7,78,09,314.00</b>	<b>7,78,09,314.00</b>




**2. Extent to which the debts or dues are secured or unsecured**

Name of the Claimant & claim Amount admitted	Security interest
<p>Axis Bank Limited Rs. 19,74,59,095.91</p>	<p><b>Primary Security:-</b></p> <p>(1) Assignment of entire lease rentals and charges receivable by Maximum Agency Private Limited for the commercial space admeasuring as follows:-</p> <p>721 sq. ft. on the ground floor, 913 sq. ft. on the first floor, 1776 sq. ft. on the second floor, 1782 sq. ft. on the third floor, and 1835 sq. ft. on the fourth floor aggregating to 7027 sq. ft. at 127, Sarat Bose Road, Kolkata-700 026.</p> <p>The above mentioned premises is in the name of Maximum Agency Private Limited.</p> <p>(2) Assignment of entire lease rentals and maintenance charges receivable from the commercial space admeasuring</p>




7.

	<p>350-400 sq. ft. on the top of 127 A, Sarat Bose Road, Kolkata- 700026, presently leased to Telecom Infrastructure Limited.</p> <p><b>Collateral security:-</b></p> <p>EQM of entire commercial space being G+4 storied building along with terrace thereon admeasuring 8827 sq. ft. Located at 127 A, Sarat Bose Road, Kolkata - 700 026 in the name of M/s. Maximum Agency Private Limited.</p>
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**3. Proofs admitted or rejected in part, and the proofs wholly rejected**

None

Submitted for information and necessary directions, if any, please.

**Liquidator in the matter of**

**Maximum Agency Private Limited (in Liquidation)**

  
**Hrisikesh Dasgupta**

**Registration Number: IBBI/IPA-003/IP-N00082/2017-2018/10705**

**Place: Kolkata**

**Date: 15.04.2020**



**Before The National Company Law  
Tribunal, Kolkata Bench**

**CP(IB) No. 909/(KB)/2018**

**IN THE MATTER OF:  
Maximum Agency Private Limited  
(in liquidation)**

**Report on List of Stakeholders  
submitted by LIQUIDATOR**

**Hrisikesh Dasgupta**  
Insolvency Professional  
AV Insolvency Professionals Pvt. Ltd.  
Bajarang Kunj, Room No. 412 & 413  
2B Grant Lane, 4<sup>th</sup> Floor  
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